

**DIVISION BENCH**

**ITEM NO.125**

**NATIONAL COMPANY LAW TRIBUNAL  
ALLAHABAD BENCH  
PRAYAGRAJ**

**IA No.167/2024 IN CP (IB) No.55/ALD/2017**

**CORAM:**

- 1. SHRI PRAVEEN GUPTA,  
HON'BLE MEMBER (JUDICIAL)**
- 2. SHRI ASHISH VERMA,  
HON'BLE MEMBER (TECHNICAL)**

**Date of Order: 3<sup>rd</sup> July, 2024**

**Attendance-Cum-Order Sheet of the Hearing.**

<b>NAME OF THE COMPANY</b>	<b>M/S LML LTD</b>
<b>UNDER SECTION</b>	<b>9 IBC (IN LIQUIDATION)</b>

**COUNSEL APPEARED THROUGH PHYSICAL/ VIRTUAL HEARING:**

Ms. Devika Kapoor, Adv. : *For the Applicant in IA No.167/2024*  
Sh. Shubham Agarwal, Adv. : *For the Res. No.2/Liquidator*

**ORDER**

**IA No.167/2024**

1. In this case, the notice was issued to the Kanpur Municipal Corporation as well as to the liquidator, the liquidator has since then filed its reply though the same is lying in the Registry under defect as pointed out by the Registry.
2. Ld. Counsel representing the liquidator undertakes to cure the defects so as to ensure that the reply is taken on record.
3. This matter earlier also came up for hearing on 3<sup>rd</sup> May, 2024, when it was observed by this Adjudicating Authority that the postal tracking report showed that the service has been affected upon the Kanpur Municipal Corporation on 1<sup>st</sup> May, 2024.
4. However, since then, no reply has been filed by the Respondent no. 1 i.e. Kanpur Municipal Corporation nor there is any representation made so far.
5. It is also stated by the Ld. Counsel representing the applicant that the hard copy of the application has also since then been supplied to the respondent no.1, namely the Kanpur Municipal Corporation by hand and by a covering

**-Sd-**

**-Sd-**

letter dated 5<sup>th</sup> May, 2024, the same is acknowledged by the office of the Kanpur Municipal Corporation.

6. In view of this, a last opportunity is granted to the Respondent no.1 to appear and file reply in the present matter. In absence thereof, the ex-parte proceeding would commence and the decision would be taken accordingly on the next date of hearing.
7. Let the matter be adjourned for 23<sup>rd</sup> July, 2024.

**-Sd-**  
**(Ashish Verma)**  
**Member (Technical)**

**-Sd-**  
**(Praveen Gupta)**  
**Member (Judicial)**

**3<sup>rd</sup> July, 2024**

*Bipul Kumar Tiwari*  
*(Stenographer)*